

Cont Case No. 26 of 2012
IN WP (C)No.371 of 2011

11.03.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the writ petitioners.

Shri KS Kynjing, Senior counsel, present for the respondents.

Learned counsel for the writ petitioner told this Court that Review Application No. 159 of 2013 filed by the respondents has been decided by the Gauhati High Court vide its judgment and order dated 21.02.2014, and review application has been dismissed. As such, the respondents are bound to comply with the directions issued in WA No. 10 of 2012 decided on 15.06.2012.

On the other hand, learned senior counsel for the respondents submitted that the respondents are approaching before the Apex Court for filing Special Leave Petition, and it is requested that the matter may be listed after four weeks.

List after four weeks.

CHIEF JUSTICE

dev
11.03.14

Cont Case No. 36 of 2012
IN WP (C)No.115 of 2011

11.03.2014

HON'BLE THE CHIEF JUSTICE

Ms L Kiangte, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Adjourned at the request of Shri KP Bhattacharjee, counsel for the respondents. List on 01.04.2014.

CHIEF JUSTICE

dev
11.03.14

Crl Appeal No. 10 of 2013

11.03.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri ND Chullai, Senior
GA, for the respondents. List after one week.

CHIEF JUSTICE

dev
11.03.14

Crl MC No. 68 of 2013

11.03.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with Crl. Appeal No. 10 of
2013.

CHIEF JUSTICE

dev
11.03.14

MC No. 134 of 2013
IN WP (C)No.93 of 2013

11.03.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 93 of
2013.

CHIEF JUSTICE

dev
11.03.14

Review Petn No.4 of 2014

11.03.2014

HON'BLE THE CHIEF JUSTICE

Shri KP Bhattacharjee, Advocate, present for the review applicant.

Ms L Khiangte, Advocate, present for the respondent.

Adjourned at the request of Shri KP Bhattacharjee, counsel for the review applicant. List on 01.04.2014.

CHIEF JUSTICE

dev
11.03.14

WP (CrI)No.8 of 2013

11.03.2014

HON'BLE THE CHIEF JUSTICE

Ms SG Momin, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Adjourned at the request of the learned counsel for the respondents. List after four weeks.

CHIEF JUSTICE

dev
11.03.14

WP (C)No.27 of 2014

11.03.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
11.03.14

WP (C)No.29 of 2014

11.03.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri H Kharmih, Advocate, present for the respondents.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
11.03.14

WP (C)No.83 of 2010

11.03.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri BK Deb Roy,
Advocate, holding brief for Shri R Choudhury, counsel for
the respondents. List on 01.04.2014.

CHIEF JUSTICE

dev
11.03.14

WP (C)No.93 of 2013

11.03.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit to the affidavit filed on behalf of respondent No. 6.

List after two weeks for admission/orders.

CHIEF JUSTICE

dev
11.03.14

WP (C)No.102 of 2012

11.03.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri S Sen, Advocate,
counsel for the petitioner. List in the next week before
the appropriate Bench for hearing.

CHIEF JUSTICE

dev
11.03.14

WP (C)No.245 of 2012

11.03.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms R Dutta, counsel for the petitioner. List in the next week before the appropriate Bench for hearing.

CHIEF JUSTICE

dev
11.03.14

WP (C)No.272 of 2013

11.03.2014

HON'BLE THE CHIEF JUSTICE

Shri R Gurung, Advocate, present for the petitioner.

Shri SP Mahanta, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

CHIEF JUSTICE

dev
11.03.14

11.03.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Heard.

By means of this writ petition, the petitioner has sought writ in the nature of direction to the respondents to enquire into his complaint dated 31.07.2013 relating to alleged wrongly issued job card by Khetadhowa Village Employment Council under MANREGA, in West Garo Hills District, and to cancel the same.

In response to the contents of the writ petition on behalf of respondents No. 2 and 3, an affidavit has been filed by the Deputy Commissioner, West Garo Hills District. In para 9 of said affidavit it is stated :-

“In response to the contents of paras 18 to 20, it is submitted that in response to the complaint of the petitioner dated 31.07.2013, the answering respondent No. 3 has already ordered an enquiry and is awaiting the Enquiry Report. In case, any of the allegations are found true, strict action will be taken against the guilty. It is also a fact that identifying and issuing of job card to the beneficiaries entitled to work under MANREGA is the duty of the Village Employment Council under the supervision of the respondent No. 3. The respondent No. 3 has to ensure the proper implementation of the MANREGA while giving a patient hearing to public complaints.”

In view of the above averments made in the affidavit-in-opposition, it is just and proper to dispose of

this writ petition summarily directing the respondents to get completed the enquiry, and if necessary, action be taken accordingly for cancellation of the job cards.

Accordingly, this writ petition is disposed of summarily directing the respondents to get completed the enquiry in the matter within a period of three months from the date of receipt of certified copy of this order, and cancel the job cards, if any issued wrongly.

This writ petition stands disposed of.

(Prafulla C Pant)
CHIEF JUSTICE

dev
11.03.14